

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
New Delhi

CP No. 345/2000 IN
O.A. No. 1292/1999

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New Delhi, this 19th day of the December, 2000

HON'BLE MR. V.K. MAJOTRA, MEMBER (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. Shri Mahender Singh Nagi,
S/o Shri J.R. Negi.
2. Shri Rajendra Kumar,
S/o Shri Khushi Ram.
3. Shri Abbal Singh Rawat,
S/o Shri Daulatt S. Rawat..
4. Shri Mahesh Kumar,
S/o Shri Balmukand Singh.
5. Shri Herold Gladwin,
S/o Late Shri Gladwin.
6. Shri Khem Singh,
S/o Shri Ranjeet Singh.
7. Shri Ashok Thakur,
S/o Shri Mohan Singh Thakur.
8. Shri Binod Kumar.
9. Shri Daniel Shah,
S/o Shri Ignashiv Shah.
10. Shri Sunil Kumar,
S/o Shri Jagdish Singh.
11. Shri Amarjeet Singh Dutt,
S/o Shri Gurbachan Dutt.
12. Shri Ashok Jugran,
S/o Shri B.P. Jugran.
13. Shri Ramesh Chand Semwal,
S/o Shri R.R. Semwal.
14. Shri Chander Singh,
S/o Shri Jabu Singh.
15. Shri Vikram Singh Kanchan,
S/o Shri Kundan Singh Kanchan.

All working at Indian Institute of Petroleum,
Dehra Dun. Applicants

(By Advocate : Ms. Meenu Mainee, proxy counsel for
Shri B.S. Mainee)

VERSUS

Union of India through

1. The Secretary (Shri Ajay Kumar)
Ministry of Science & Technology,
1, Rafi Marg,
New Delhi.
2. Director General (Dr. R. A. Mashelkar)
Council of Scientific & Industrial Research,
1, Rafi Marg,
New Delhi.
3. Director (Shri Sudhir Singh)
Indian Institute of Petroleum,
Dehra Dun.

... Respondents

(By Advocate: Shri Manoj Chatterjee)

ORDER (ORAL)

V.K. MAJOTRA, MEMBER (A):

Learned counsel for the respondents has filed a copy of letter dated 15.12.2000 issued to him by CSIR conveying that in compliance of the order of this Tribunal a Committee has been constituted to formulate the Scheme. The Committee has prepared a draft Scheme which is being placed before the Governing Board of CSIR for consideration and the same is in finalisation stage. Normally, it will take about 3 or 4 months time to finalise and approve the Scheme. The respondents counsel has also stated at the bar that the case of the applicants will be considered in terms of approval of the Scheme. In our view now that effective steps have been taken by the respondents for formalisation of the Scheme. In our view there is no need to proceed with the Contempt action against the respondents. The notice against the respondents is discharged and the CP is dismissed having become infructuous.

S. Raju

(SHANKER RAJU)
MEMBER (J)

V.K. Majotra

(V.K. MAJOTRA)
(MEMBER (A))

/ravi/